

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3499**  
(TO BE ANSWERED ON 08.08.2018)

**FAKE CERTIFICATES/DOCUMENTS**

**3499. SHRI RAJAN VICHARE:**  
**SHRI HARISHCHANDRA CHAVAN:**  
**SHRI LAXMAN GILUWA:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has filed 16 cases against persons who have secured Government jobs by submitting fake certificates;
- (b) if so, the details thereof, State-wise;
- (c) the reasons, if any, for delay in the said cases;
- (d) whether the Government has taken a decision to sack officials who got jobs using fake certificates/documents and if so, the details thereof; and
- (e) whether the Ministries/ Departments have been asked to compile information of candidates who got their jobs with fake certificates and initiate the process for their dismissal, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): Yes, Madam. Central Bureau of Investigation (CBI) has registered 16 cases against persons who have secured Government jobs by submitting fake caste certificates during the period from 01.01.2010 to 30.06.2018. One case PE 11(A)/13-ACB Mumbai was converted into a Regular Case vide RC 6(A)/18-ACB Mumbai on 19.02.2018 which is added separately. The state-wise details in respect of the said 17 cases are given below:-

<b>Sl.No.</b>	<b>Name of the State</b>	<b>Number of cases registered by CBI</b>
1	Madhya Pradesh	01
2	Maharashtra	03
3	Tamil Nadu	01
4	Bihar	02
5	Delhi	06
6	Assam	01
7	Uttarakhand	01
8	Jharkhand	02
	<b>Total</b>	<b>17</b>

CBI has reported that there has been no delay in the said cases.

(d) : Department of Personnel and Training's Office Memorandum of 19.5.1993 provides that wherever it is found that a Government servant, who was not qualified or ineligible in terms of the recruitment rules etc. for initial recruitment in service or had furnished false information or produced a false certificate in order to secure appointment should not be retained in service. If she/he is a probationer or a temporary Government servant, she/he should be discharged or his/her services should be terminated. If she/he has become a permanent Government servant, an inquiry as prescribed in Rule 14 of CCS (CCA) Rules, 1965 be held and if the charges are proved, the Government servant should be removed or dismissed from service.

Department of Personnel and Training's another Office Memorandum of 9.9.2005 provides that appointing authority should verify the caste status of SC/ST/OBC candidates at the time of initial appointment as well as every important turn of the employee's career through the District Magistrate of the place where the candidate and /or his/her family ordinarily resides.

(e) : On 23<sup>rd</sup> February 2018, the Department of Personnel and Training sought data from Central Government Ministries/Departments regarding appointments made on the basis of fake/ false caste certificates and follow up action taken by them thereon. As per information received till 31.07.2018, 469 cases of fake/false caste certificates have been reported, of which 50 employees have reportedly been dismissed/terminated from service.

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